

## **FSSAI CHILDREN EDUCATION ALLOWANCE SCHEME**

### **1. General**

The Children Education Allowance and Reimbursement of Tuition Fee which were earlier payable separately will be merged and will be known as 'Children Education Allowance Scheme. The scheme will be effective from ---- . ***In respect of employees transferred under section 90 of the Food Safety and Standards Act, 2006, the provision of the CCS Rules on the subject would be applicable.***

### **2. Conditions and Rates of Reimbursement**

i) Under the Scheme of Children Education Allowance, reimbursement can be availed by FSSAI employees in respect of two eldest surviving children. However, if the number of children exceeds two as a result of the second child birth resulting in twins or multiple births, the Children Education Allowance shall be admissible for all such children.

ii) Reimbursement as indicated above will be applicable for expenditure on the education of school going children only i.e., for children from classes nursery to twelfth including classes eleventh and twelfth held by junior colleges or schools affiliated to Universities or Boards of Education.

iii) The reimbursement of Children Education Allowance shall have no nexus with the performance of the child in his/her class i.e. even if a child fails in a particular class, the reimbursement of Children Education Allowance shall not be stopped.

iv) Reimbursement for the following items can be claimed under this Scheme:

Tuition Fee, admission fee, laboratory fee, special fee charged for agriculture, electronics, music or any other subject, fee charged for practical work under the programme of work experience, fee paid for the use of any aid or appliance by the child, library fee, games/sports fee and fee for extra-curricular activities. This also includes reimbursement for purchase of one set of text books and notebooks, two sets of uniforms and one set of school shoes which can be claimed for a child, in a year.

v) The annual ceiling fixed for reimbursement of Children Education allowance is Rs.12000/- per child per annum.

vi) Reimbursement of Education Allowance for disabled children of FSSAI employees shall be payable at double the normal rates i.e. Rs. 24000/- per annum per child.

vii) The reimbursement can be claimed once every quarter. The amount that can be

claimed in a quarter can be more than Rs.3000, (Rs. 6,000/- for disabled child) and in another quarter less than Rs.3000, (Rs. 6,000/- for disabled child) subject to the annual ceiling of Rs. 12000/- per child (Rs. 24,000/- for disabled child) being maintained.

viii) In case both husband and wife are employees of FSSAI, Children Education Allowance can be claimed by only one of them. If an employee's spouse is employed in Central/State Government or a Public Sector or Autonomous Organization, the allowance can be claimed by the employee only on a declaration that his/her spouse is not drawing such an allowance from his/her employer.

viii) Hostel subsidy will be reimbursed upto the maximum limit of Rs.3000 per month per child subject to a maximum of two eldest surviving children. However, both hostel subsidy and Children Education Allowance cannot be availed concurrently.

ix) The above limits will be automatically raised by 25% every time the Dearness Allowance on the revised pay structure goes up by 50%.

### **3. Procedure for Reimbursement**

The reimbursement shall be made on the submission of original receipts on the basis of self-certification by the FSSAI employee.